

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3939
ANSWERED ON:19.04.2000
NORMS FOR ITEMS SUPPLIES OF KENDRIYA BHANDAR
CHANDRA NATH SINGH; SHEESH RAM SINGH RAVI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government have fixed any norms for the selection of items and suppliers of these items in Kendriya Bhandar;
- (b) if so, the details thereof;
- (c) whether the said norms have been violated by the authorities of Kendriya Bhandar;
- (d) if so, the number of such cases detected during the last three years;
- (e) the action taken by the Government against those found responsible for this;
- (f) the details of the rules/norms laid down under which action against a supplier who is registered in the Kendriya Bhandar can be taken including taking no supplies from him; (g) whether many registered suppliers of different items to Kendriya Bhandar are not being provided with supply orders; and (h) if so, the reasons therefor and the remedial measures taken by the Government?

Answer

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

(a) & (b): Kendriya Bhandar being a Consumer Cooperative Society follows its own norms mainly based on the experience and demands of the customers including the Government Departments. Selection of consumer items is done on the assessment of demands through a number of Purchase Committees for different items. These goods conform to Kendriya Bhandar's specifications which are stricter than Prevention of Food Adulteration Act specifications and they are subjected to laboratory tests with higher specifications. As regards branded items, market survey is carried out to ascertain the popularity of the product, sale potential and prevailing rate in the market.

(c): No Sir.

(d) & (e): Do not arise.

(f): Registered suppliers of Kendriya Bhandar are required to supply goods as per agreed specifications/samples, delivery period and other terms and conditions. In case of non-compliance, Kendriya Bhandar is within its right to take action against them including forfeiture, discontinuation of supplies for some period banning etc. For purchases of pulses from registered suppliers, rating system for Quality Control has been introduced to maintain the quality of pulses. The suppliers having poor ratings are warned to improve their performance.

(g) & (h): Yes Sir. Whenever any supplier's offer is not as per norms of Tender Enquiry of Kendriya Bhandar, such as specifications, delivery schedule, payment terms, past performance sale potential etc., supply orders are not placed on such suppliers.